

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Srinagar)

Subject: Hiding party names in Matrimonial Cases.

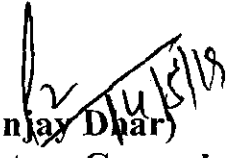
CIRCULAR

No: 3

Dated: 14/05/19

All the Courts under the jurisdiction of the High Court of Jammu and Kashmir shall, for reasons of confidentiality and privacy of the litigants, ensure that the party names are not disclosed to the public in the matters pertaining to Matrimonial Disputes, Maintenance Cases and Cases relating to Guardianship.

By Order.


(Sanjay Dhar)
Registrar General

No: 2984-3021/G.S

Dated: 14/05/19

Copy of the above forwarded to:-

1. Principal Secretary to Hon'ble the Chief Justice High Court of J&K.
2. Secretary to Hon'ble Mr/Mrs Justice _____
....for information of their Lordships,
3. Registrar Vigilance, High Court of J&K, Srinagar.
4. Registrar Rules, High Court of J&K, Srinagar.
5. Registrar Judicial, High Court of J&K, Srinagar/Jammu.
6. Joint Registrar Judicial, High Court of Jammu and Kashmir, Srinagar.
....for information.
7. Principal District and Sessions Judge _____
.....for information
8. ✓ CPC e-Courts, High Court of J&K, Srinagar for information and with the request to upload the same on the official website of J&K High Court.

Registrar General
